

FIR NO. 53/2020
PS Bh. Nagar
U/s 380/411 IPC
06.04.2020

This is an interim bail application moved on behalf of accused Samim @ Vishal through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Samim @ Vishal is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

FIR NO. 5040/2020
PS South Rohini
U/s 379/411 IPC

06.04.2020

This is an interim bail application moved on behalf of accused Vinay through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Vinay is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

FIR NO. 484/2019
PS Bharat Nagar
U/s 25/54/59 Arms Act & 411 IPC
06.04.2020

This is an interim bail application moved on behalf of accused Tarun through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Tarun is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

FIR NO. 81/2020
PS Vijya Vihar
U/s 25/54/59 Arms Act
06.04.2020

This is an interim bail application moved on behalf of accused Mohit through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Mohit is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

FIR NO. 2566/2019

PS Aman Vihar

U/s 379/411 IPC

06.04.2020

This is an interim bail application moved on behalf of accused Deepu through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Deepu is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

FIR NO. 011/2020
PS Begum Pur
U/s 380/411/34 IPC
06.04.2020

This is an interim bail application moved on behalf of accused Aarif @ Gujjar through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Aarif @ Gujjar is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

FIR NO. 115/2020
PS Mangolpuri
U/s 25/54/59 Arms Act
06.04.2020

This is an interim bail application moved on behalf of accused Rahul through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Rahul is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

FIR NO. 106/2020
PS Raj Park
U/s 356/411/379/34 IPC
06.04.2020

This is an interim bail application moved on behalf of accused Jafar through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Jafar is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

FIR NO. 323/2019
PS M. Enclave
U/s 25 Arms Act
06.04.2020

This is an interim bail application moved on behalf of accused Golu through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Golu is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

FIR NO. 61/2020
PS Shalimar Bagh
U/s 379/34 IPC

06.04.2020

This is an interim bail application moved on behalf of accused Jaswant through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Sh. Govind Kant Sharma, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Jaswant is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order and original application be sent to the concerned court.

Copy of this order be sent to Jail Superintendent for compliance.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

Present: Ld. APP for the state.

Accused Balram Kumar produced after one day PC remand.

IO W/SI Smriti Gupta in person.

Medical documents of the accused perused.

No fresh injuries are found.

It is submitted by the iO that special court dealing with the Pocs0 Act cases is not in session. Therefore, she is moving an application for 14 days JC Remand of the accused for further investigation and to ensure the appearance of the accused before this court and further to prevent the accused from threatening the victim.

Submission heard.

Considering the seriousness of the offence and the submission made by the IO, the accused is remanded to JC and be produced before the concerned court on 20.04.2020.

Jail superintendent is directed to ensure proper medical checkup of the accused before taking him into custody and make compliance of the COVID-19 guidelines and the quarantine guidelines.

Copy of the order be given dasti to the IO as prayed for.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

Present: Ld. APP for the state.

Ms. Deepa Aggarwal, Ld. LAC for the accused.

This is an application for bail under section 437 Cr.PC filed on behalf of applicant / accused Pravesh for regular bail.

Reply filed on behalf of the IO ASI Jagat Singh.

Arguments heard.

It is stated in the application that accused has been falsely implicated in the present case and is the sole bread earner of his family. It is further stated that the applicant is in JC since 06.03.2020 and investigation qua him has been completed, so he be released on bail.

On the other hand, the application for bail has been opposed by Ld. APP for State on the ground that the same should not be allowed as there are serious allegations against accused and the offence u/s 394 IPC is punishable with life imprisonment or imprisonment of 10 years.

I have given thoughtful consideration to the facts and circumstances of case and carefully perused the record in light of submissions made before me.

The allegations against the accused are serious in nature. Further, the offence u/s 394 IPC is punishable with imprisonment for life or for 10 years. The case of the accused does not fall within the ambit of the judgment of the Hon'ble High Court of Delhi and the accused cannot be released on bail in the present case. Therefore, considering the entire facts and circumstances, no leniency can be given to the accused. Accordingly, the bail application is dismissed as no ground for bail is made out at this stage. Application disposed of accordingly.

Copy of this order be given dasti as prayed for.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

Present: Ld. APP for the state.

Ms. Deepa Aggarwal, Ld. LAC for the accused.

This is an application for bail under section 437 Cr.PC filed on behalf of applicant / accused Rakesh @ Liabo for regular bail.

Reply filed on behalf of the IO SI Harkesh Kumar.

Arguments heard.

It is stated in the application that accused has been falsely implicated in the present case and is the sole bread earner of his family. It is further stated that the applicant is in JC since 01.04.2020 and investigation qua him has been completed, so he be released on bail.

On the other hand, the application for bail has been opposed by Ld. APP for State on the ground that the same should not be allowed as there are serious allegations against accused and the case of the accused is not covered within the ambit of the judgment of the Hon'ble High Court of Delhi with regard to the petition for the release of the prisoners on interim bail.

I have given thoughtful consideration to the facts and circumstances of case and carefully perused the record in light of submissions made before me.

The allegations against the accused are serious in nature. Accused has been arrested during the lockdown period on 01.04.2020 and the investigation is at its initial stage. No grounds for bail are made at this stage. Therefore, the bail application is dismissed. Application disposed of accordingly.

Copy of this order be given dasti as prayed for.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

06.04.2020

Present: Ld. APP for the state.

Ms. Deepa Aggarwal, Ld. LAC for the accused.

This is an application for bail under section 437 Cr.PC filed on behalf of applicant / accused Vikky @ Krishna for regular bail.

Reply filed on behalf of the IO SI Vinod Kumar.

Arguments heard.

It is stated in the application that accused has been falsely implicated in the present case and is the sole bread earner of his family. It is further stated that the applicant is in JC since 18.03.2020 and investigation qua him has been completed, so he be released on bail.

On the other hand, the application for bail has been opposed by Ld. APP for State on the ground that the same should not be allowed as there are serious allegations against accused and also he has been previously involved in more than 15 cases of similar offence as per the report furnished by the IO.

I have given thoughtful consideration to the facts and circumstances of case and carefully perused the record in light of submissions made before me.

The allegations against the accused are serious in nature. Further, the fact that accused is previously involved in about 15 cases pertaining to similar offence. Therefore the case of the accused does not fall within the ambit of the judgment passed by the Hon'ble High Court of Delhi with regard to the COVID-19 petition for the release of the prisoners on interim bail. Accordingly, considering the entire facts and circumstances, no leniency can be given to the accused. Hence, the bail application is dismissed as no ground for bail is made out at this stage. Application disposed of accordingly.

Copy of this order be given dasti as prayed for.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

Present: Ld. APP for the state.

Ms. Deepa Aggarwal, Ld. LAC for the accused.

This is an application for bail under section 437 Cr.PC filed on behalf of applicant / accused Nitesh @ Lala for regular bail.

Reply filed on behalf of the IO ASI Vinod Kumar.

Arguments heard.

It is stated in the application that accused has been falsely implicated in the present case and is the sole bread earner of his family. It is further stated that the applicant is in JC since 18.03.2020 and investigation qua him has been completed, so he be released on bail.

On the other hand, the application for bail has been opposed by Ld. APP for State on the ground that the same should not be allowed as there are serious allegations against accused and also he has been previously involved in more than 15 cases of similar offence as per the report furnished by the IO.

I have given thoughtful consideration to the facts and circumstances of case and carefully perused the record in light of submissions made before me.

The allegations against the accused are serious in nature. Further, the fact that accused is previously involved in about 15 cases pertaining to similar offence. Therefore the case of the accused does not fall within the ambit of the judgment passed by the Hon'ble High Court of Delhi with regard to the COVID-19 petition for the release of the prisoners on interim bail. Accordingly, considering the entire facts and circumstances, no leniency can be given to the accused. Hence, the bail application is dismissed as no ground for bail is made out at this stage. Application disposed of accordingly.

Copy of this order be given dasti as prayed for.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

Present: Ld. APP for the state.

Ms. Deepa Aggarwal, Ld. LAC for the accused.

This is an application for bail under section 437 Cr.PC filed on behalf of applicant / accused Rahul @ Shiva for regular bail.

Reply filed on behalf of the IO ASI Sanjay Kumar.

Arguments heard.

It is stated in the application that accused has been falsely implicated in the present case and is the sole bread earner of his family. It is further stated that the applicant is in JC since 16.03.2020 and investigation qua him has been completed, so he be released on bail.

On the other hand, the application for bail has been opposed by Ld. APP for State on the ground that the same should not be allowed as there are serious allegations against accused and also he has been previously convicted with regard to the similar offence as per the report furnished by the IO.

I have given thoughtful consideration to the facts and circumstances of case and carefully perused the record in light of submissions made before me.

The allegations against the accused are serious in nature. Further, the fact that accused has already been convicted with regard to the similar offence in case FIR no. 299/17, PS Subhash Place as per the report of the IO. He is also involved in one more case of similar nature in case FIR no. 493/16, PS Subhash Place. Therefore, considering the entire facts and circumstances, no leniency can be given to the accused. Accordingly, the bail application is dismissed as no ground for bail is made out at this stage. Application disposed of accordingly.

Copy of this order be given dasti as prayed for.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

Vehicle no. HR-38-Y-7645
PS M. Enclave
06.04.2020

Present: This is an application for releasing vehicle No. HR-38-Y-7645.
Ld. APP for State.
Ld. Counsel for the applicant / registered owner.

IO has filed the reply.

The original challan is also annexed with the reply.

The applicant has requested that his challan may be considered today as he has appeared before the court with great difficulty and he may not appear again thereafter. He also submits that he was on emergency duty in the on going COVID-19 preparation in the hospital.

Considering the submissions, the challan has been taken up today and disposed of vide separate STR no. 1 dated 06.04.2020. Fine of Rs. 200/- stands paid. Therefore, the application for release of the vehicle stands dismissed as challan stands disposed of.

Challan be consigned to record room as per rules.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

Present: Ld. APP for the state.

Accused Harsh Dhingra @ Kala and Tarun @ Parvesh Chand produced after fresh arrest.

IO /ASI Baghwan Singh with SI P.L. Meena in person.

Sh. B.K. Singh, Ld. Counsel for the accused persons.

Medical documents of accused Harsh Dhingra perused. No fresh external injuries are found. However, perusal of the MLC of the accused Tarun @ Parvesh Chand shows abrasion on the left hand and forearm and swelling on the right wrist. Further, there is an observation by Senior Ortho Dr. Meghal that there is swelling / tenderness on the right wrist with obvious bony deformity and final opinion regarding injuries is to be given on the basis of the X-ray by Radiologist.

It is submitted by accused Tarun @ Parvesh Chand that he was beaten by the Dairy owner. He also submits that he has suffered fracture of his right hand and a plaster has been affixed on the same. It is submitted by the IO that X-ray Report is yet to be collected. IO is directed to look into the allegations of the accused with regard to the injuries sustained by him and conduct proceedings as per law after due inquiry.

IO has moved an application for one day PC remand of both the accused to arrest the co-accused Taufique and for further investigation to recover the remaining case property. It is also submitted by the IO that the vehicle used in the commission of crime is also a stolen vehicle for which an FIR has been registered in PS Gulabi Bagh.

Considering the submissions of the IO, the PC remand of

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the accused persons is essential to arrest the co-accused and recover the remaining case property. Therefore, the application is allowed. Both the accused are remanded to PC and be produced before the court on 07.04.2020.

Medical documents of the accused persons be conducted as per rules.

IO is directed to bring the order to the knowledge of the SHO for necessary compliance.

Copy of this order be given dasti as prayed for.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/06.04.2020

E FIR NO. 000339/2020

PS Prem Nagar

U/s 380/411 IPC

06.04.2020

Present: Ld. APP for the state.

Accused Praveen @ Dabbu produced after fresh arrest.

IO HC Manglesh Kumar in person.

Medical documents of the accused perused. No fresh injuries are found.

An application for 14 days JC Remand of the accused is moved on behalf of the IO to ensure the appearance of the accused before the court as the address of the accused is not verified and no permanent is provided by the accused. Further, there is a possibility that the accused might try to threaten the witness.

Submission heard.

Considering the submissions made by the IO and the possibility that the accused might try to threaten the witness or try to commit the offence again, the accused is remanded to JC and be produced before the concerned court on 20.04.2020.

Jail superintendent is directed to ensure proper medical checkup of the accused before taking him into custody and make compliance of the COVID-19 guidelines and the quarantine guidelines.

Copy of the order be given dasti to the IO as prayed for.

(Abhishek Kumar)

Duty MM-05, (North-West), Delhi

Delhi/06.04.2020